

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA NO. 283 OF 2019 IN**  
**DFR NO. 4257 OF 2018**

**Dated: 12<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Tata Power Company Limited (Transmission) .... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Basava Prabhu Patil, Sr. Adv.  
Mr. Apoorva Misra  
Ms. Molshree Bhatnagar  
Mr. Geet Ranjan Ahuja  
Mr. Ishan Mukherjee

Counsel for the Respondent (s) : Mr. S.K. Rungta, Sr. Adv.  
Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain for R-1

**ORDER**

The learned counsel, Mr. Buddy A. Ranganadhan accepts notice on behalf of the first Respondent.

**[IA NO. 283 OF 2019 – For Amendments]**

The learned senior counsel, Mr. Basava Prabhu Patil, appearing for the Appellant submitted that, the instant IA has been filed by the Appellant for seeking amendment of appeal and permission to bring on record subsequent facts, the same may kindly be accepted and IA may kindly be allowed in the interest of justice and equity.

Submission of the learned senior counsel for the Appellant, as stated supra, is placed on record.

In the light of the submission of the learned senior counsel appearing for the Appellant and the reasons stated in the Application, the same is accepted. IA, being IA No. 283 of 2019, is allowed and accordingly disposed of.

**DFR NO. 4257 OF 2018**

Registry is directed to list this matter on **15.03.2019**, subject to curing of defects by the Appellant.

**(Ravindra Kumar Verma)**  
**Technical Member**

*vt/kt*

**(Justice N.K. Patil)**  
**Judicial Member**